

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY
LOK SABHA**

**UNSTARRED QUESTION NO. †1038
TO BE ANSWERED ON 17th December, 2018**

CBSE Recognition/Affiliation Rules for Schools

**†1038. SHRI UDAY PRATAP SINGH:
ADV. M. UDHAYAKUMAR:
SHRI RAJIV PRATAP RUDY:
SHRIMATI VASANTHI M.:
DR. P. VENUGOPAL:
SHRI K. ASHOK KUMAR:**

Will the Minister of **HUMAN RESOURCE DEVELOPMENT** be pleased to state:

- (a) whether the Central Board of Secondary Education (CBSE) has recently revised rules related to awarding recognition to schools and if so, the details thereof;
- (b) whether the Government has considered/proposes to take any concrete step to take any stringent law to check the arbitrariness of private schools and if so, the details thereof
- (c) whether it is a fact that the new provisions of CBSE affiliation mandate schools to make full disclosure of fee structure and prohibit them from levying any hidden charges and if so, the details thereof;
- (d) whether it is a fact that the CBSE intends to close some private schools across the country by sending them a show cause notice for withdrawal of affiliation and imposed some fine and if so, the details thereof; and
- (e) the details of the total number of schools and number of students enrolled there in the country and total number of private unaided schools in the country, State/UT- wise?

**ANSWER
MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(Dr. SATYA PAL SINGH)**

(a): The Central Board of Secondary Education (CBSE) has informed that it does not issue Recognition certificates to the schools. The Board being affiliating and Examination conducting body only grants affiliation to the schools and conducts X and XII Board Examinations.

(b) The Board grants affiliation to the schools on fulfillment of mandatory conditions laid down in their affiliation Bye-Laws and after inspection of the schools.

(c) Fee structure and fee revisions are regulated by the Acts and Regulations of the concerned State Governments / Union Territories. Rule 7.3 of the CBSE Affiliation Bye-Laws provides that “Fees shall be charged under the heads prescribed by the Department of Education of the State/UTs. “

(d) The Board has the powers to impose the following penalties, in case any school is found violating the provisions of the Affiliation Bye Laws/Examination Bye Laws of the Board or does not abide by the directions of the Board:

- Written warning
- Imposing fine up to Rs 5,00,000/-
- Downgrading school from Senior Secondary level to Secondary level
- Restricting number of sections in the school
- Debarring the school from sponsoring student in Board’s examination upto a period of two years
- Suspension of Affiliation for a definite period
- Debarring the school from applying for affiliation or restoration of affiliation up to a period of five years.
- Withdrawal of Affiliation in a particular subject(s) or stream(s).
- Withdrawal of Affiliation.
- Any other penalty as may be deemed appropriate by the Board.

(e) A statement indicating the total number of schools and number of students enrolled and total number of private unaided schools in the country, State and UT- wise is attached at **Annexure-I**.

STATEMENT REFERRED TO IN REPLY TO PARTS (E) OF LOK SABHA UN STARRED QUESTION NO. 1038 FOR ANSWER ON 17.12.2018 ASKED BY SHRI UDAY PRATAP SINGH, ADV. M. UDHAYAKUMAR, SHRI RAJIV PRATAP RUDY: SHRIMATI VASANTHI M., DR. P. VENUGOPAL, SHRI K. ASHOK KUMAR MPS. LOK SABHA REGARDING CBSE RECOGNITION/AFFILIATION RULES FOR SCHOOLS:

Sl.No.	State/Uts	Enrolment and Schools - All Level		
		Total Enrolment	All Schools	Private Unaided Schools
1	ANDAMAN & NICOBAR ISLANDS	72071	415	69
2	ANDHRA PRADESH	7790049	61528	14005
3	ARUNACHAL PRADESH	359104	4058	495
4	ASSAM	6960679	71460	4745
5	BIHAR	26068985	84962	4381
6	CHANDIGARH	237642	201	73
7	CHHATTISGARH	5848923	54240	6372
8	DADRA & NAGAR HAVELI	79594	347	33
9	DAMAN & DIU	38314	145	22
10	DELHI	4221237	5731	2682
11	GOA	278973	1551	152
12	GUJARAT	11704790	53291	12502
13	HARYANA	5334021	22787	7138
14	HIMACHAL PRADESH	1407049	18208	2718
15	JAMMU & KASHMIR	2227923	29232	5374
16	JHARKHAND	7102825	47748	1417
17	KARNATAKA	11020077	76074	18760
18	KERALA	5865210	17144	3260
19	LAKSHADWEEP	12153	45	00
20	MADHYA PRADESH	16289382	152769	27190
21	MAHARASHTRA	22600366	108713	18091
22	MANIPUR	599269	4978	927
23	MEGHALAYA	867233	14531	2318
24	MIZORAM	261015	3889	1009
25	NAGALAND	376312	2831	734
26	ODISHA	7999285	70470	4138
27	PUDUCHERRY	246947	737	280
28	PUNJAB	5493614	28962	7038
29	RAJASTHAN	16186118	105741	35041
30	SIKKIM	136291	1317	439
31	TAMIL NADU	13185526	58033	10862
32	TELANGANA	6439354	43134	12573
33	TRIPURA	736552	4862	298
34	UTTAR PRADESH	46541317	264983	83116
35	UTTARAKHAND	2375643	24061	5281
36	WEST BENGAL	16144562	96432	10192
	India	253108405	1535610	303725
	<i>Source : UDISE 2016-17 (Provisional)</i>			